NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

TP No. 2/397-398/NCLT/AHM/2016 (New)
C.P. No. 58/397-398/CLB/MB/2009 (Old)

Coram : HON'BLE MR. M.K. SHRAWAT
MEMBER (JUDICIAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2016

Name of the Company: Shravan Kumar Patel
V/s.
Mohanlal Hargovindas Bidi Udayog Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER

1. None present from either side, as it had happened in the past as well.

2. An observation has been made on the last hearing, i.e., on 26.8.2016 to clarify the status of the 'Stay Order' dated 16.10.2012 (MCOMA. No. 2/2012) passed by the Hon'ble High Court of Madhya Pradesh. No such information till date is on record.

3. In a situation when the litigants are not appearing and an Order of the Hon'ble High Court directing the then CLB, Mumbai not to proceed with the matter pertaining to CP 58/2009, way back in the year 2012, it has become necessary to enquire from the Registrar of the Hon'ble High Court, Madhya Pradesh, Jabalpur Bench to inform the status of the pendency of the Appeal. A separate letter is directed to be issued by the Registry of NCLT, Ahmedabad to the Respected Registrar of the Hon'ble H.C. Jabalpur Bench.

4. The Registry of NCLT, Ahmedabad is also directed to issue fresh notices for the limited purpose, to the parties directing them to place on record the current status of the pendency of the Appeal before the Hon'ble High Court on or before 23.12.2016.

M.K. Shrawat

(SHRI M.K. SHRAWAT)
MEMBER JUDICIAL

Dated this the 24th day of November, 2016.